

SPECIAL BENCH
COURT - I

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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1111(KB)2018
IA(I.B.C)/1412(KB)2024,
IA(I.B.C)/1426(KB)2024,
IA(I.B.C)/1418(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS HANUMANTA ENGINEERING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances (via video conferencing/physically)

Mr. Shaunak Mitra, Adv. : For Liquidator
Ms. Namratta, Basu, Adv.
Ms. Anuska Dhar, Adv.
Mr. Sanjit Kumar Nayak, Liquidator

ORDER

1. Ld. Counsel for the liquidator present. Liquidator present in person.
2. **IA(I.B.C)/1418(KB)2024**
 - i. This IA has been filed for taking on record Progress Report at page 21. This IA is accompanied by an affidavit at page 19.
 - ii. Progress Report is taken on record. IA is allowed and **disposed of**.
3. **IA(I.B.C)/1426(KB)2024**
 - i. This IA has been filed seeking extension of liquidation period by nine months for the reasons mentioned in the IA. This IA is accompanied by an affidavit of liquidator at page 21.
 - ii. We are satisfied with the prayer mentioned in this IA.

iii. In view of the above, time to complete the liquidation process is extended by nine months w.e.f. 23.02.2024. Liquidator to complete the entire process within the extended period positively.

iv. IA is accordingly, allowed and **disposed of**.

4. **IA(L.B.C)/1412(KB)2024**

i. Registry is directed to issue notice to respondent by speed post and e-mail and place tracking information on record.

ii. Reply affidavit, if any, be filed within two weeks.

iii. Post this IA on **21/08/2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)